

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PADMANABH SPORTS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	PADMANABH SPORTS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	23/12/2016
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, AHMEDABAD
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110GJ2016PTC094837
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	401, ABHISHREE AVENUE, OPP. HANUMAN TEMPLE, NEHRUNAGAR CIRCLE, AMBAWADI, AHMEDABAD, GUJARAT – 380 015
6	Insolvency commencement date in respect of corporate debtor	HONORABLE NCLT ORDER DATE 02/11/2022, (ORDER UPLOADED ON 05TH NOVEMBER 2022)
7	Estimated date of closure of insolvency resolution process	1st MARCH, 2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	MR. NEERAJ KUMAR BAJAJ IBBI/IPA-001/IP-P-02672/2022-2023/14110
9	Address and e-mail of the interim resolution professional, as registered with the Board	A-502, VASTUGRAM BUILDING, VESU, SURAT, GUJARAT - 395007 E-MAIL: nkbajajca@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	609, 21 ST CENTURY BUILDING, UDHNA DARWAJA, RING ROAD, SURAT, GUJARAT - 395002 E-MAIL: cirp.padmanabh@gmail.com
11	Last date for submission of claims	19TH NOVEMBER, 2022
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NIL

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **PADMANABH SPORTS PRIVATE LIMITED** on **02ND NOVEMBER, 2022** the order of the same was uploaded on **05TH NOVEMBER, 2022**.

The creditors of **PADMANABH SPORTS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **19TH NOVEMBER, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.11.2022
Place: SURAT

NEERAJ BAJAJ
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/ IP-P-02672/2022-2023/14110

NEERAJ BAJAJ
INSOLVENCY PROFESSIONAL




NEERAJ KUMAR BAJAJ
Interim Resolution Professional
PADMANABH SPORTS PRIVATE LIMITED